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FINAL ORDER
IN ORDER
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ORDER DATED 10th FEBRUARY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member(A)

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Heard Mr. Achintya Das, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways).

2. The Applicant has submitted representation on 12.10.09 claiming financial benefits under the Modified Assured Career Progression Scheme (MACP) which came into force consequent to the acceptance of the Sixth Central Pay Commission. So far the representation has neither been disposed of nor rejected. It was given to understand that the Committee which clears eligible employees for getting the MACP meets twice a year i.e. January and July. The claim of the applicant is required to be considered by this Committee. Mr. Ojha, Ld. Standing Counsel for the Railways submits that when the Committee meets, the representation of the applicant will be considered and appropriate decision will be taken.

3. In the above background, without going into the merit of the case it will be appropriate at this stage to issue direction to Respondent No.3 to consider and take action as per

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Rules to place this matter before the next Committee if already not done and if the applicant is otherwise eligible in terms of the MACP and communicate the decision on the representation within 30 days after the decision of the Committee. ^{Order accordingly} With this observation/direction the O.A. is disposed of at the stage of admission itself. No costs.

4. Copy of this order along with copy of the O.A. be made over to Respondent No.3.


Member (A)

Kalpeshwar/C.M.